

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 635 of 2020

IN THE MATTER OF:

Bank of Baroda

...Appellant.

Versus

M/s. Sri Munisuvrata Agri International Ltd. & Anr.

...Respondents.

Present:

**For Appellant: Mr. Pankaj Vivek and Mr. Harshit Chopra,
Advocates.**

**For Respondent: Mr. K.K. Sharma, Sr. Adv. with Mr. Vikas Sethi,
Advocates for R-1.
Ms. Soumya Dutta, Mr. Shailendra Jain,
Advocates for R-2.**

ORDER
(Virtual Mode)

18.01.2021 Learned Counsel for Respondent No. 1 seeks time to file brief 'Written-Submissions'. Last opportunity is given.

Respondents may file brief 'Written-Submissions' not more than three pages within two weeks. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **16th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Basant B./md.